

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

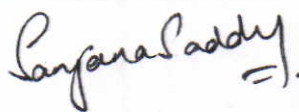
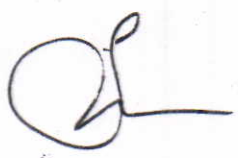
**C. P. NO. 4/111/10**  
**CA. NO.**

**PRESENT: SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.09.2016**

**NAME OF THE COMPANY: M/s. Mr. D.K. Vasudev Vs. M/s. DLF Ltd. & Ors.**

**SECTION OF THE COMPANIES ACT: 111**

| <b>S.NO.</b> | <b>NAME</b>     | <b>DESIGNATION</b> | <b>REPRESENTATION</b> | <b>SIGNATURE</b>  |
|--------------|-----------------|--------------------|-----------------------|---|
| 1.           | SANJANA SADDY   | ADV.               | PETITIONER            |   |
| 2.           | A.L. Tiku       | Sr Adv             | R-1                   |  |
| 3.           | Rohan Sharma    | Adv                |                       |   |
| 4.           | Ankit Rajgarhia | Adv                |                       |   |
| 5.           | Shubhankar Sen  | Adv                |                       |   |

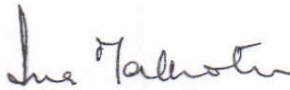
**ORDER**

Matter has been transferred from Court No.1.

2. Ld. Senior Counsel has apprised this Bench that a similar matter is under consideration before the Hon'ble High Court of Punjab & Haryana at Chandigarh and is coming up for final disposal on 18.10.2016.

3. It is therefore submitted that the issue in the present case being identical, it would be expedient to dispose off the present petition after the decision of Hon'ble High Court of Punjab & Haryana in the appeal proceedings.

4. To come up on 11.11.2016.

  
**(Ina Malhotra)**  
**Member Judicial**